

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 875 of 2019

IN THE MATTER OF:

Ashish Mohan Gupta

.....Appellant

Vs.

**The Liquidator of M/s Hind Motors
India Ltd. (In Liquidation**

.....Respondent

Present :

For Appellant: Mr. Sandeep Bajaj, Aakansha, Ms. Aditi, Advocates

For Respondents: Mr. Savar Mahajan, Advocate for the Liquidator

O R D E R

23.01.2020 - Learned Counsel for the Appellant submits that the issue in regard to capacity of a Member to propose an arrangement within the ambit of Section 230 of the Companies Act has been referred to a larger Bench which is coming up for consideration on 27th January, 2020. Hearing in the appeal is accordingly deferred. In the meanwhile, the liquidator is granted further opportunity to submit report in terms of order dated 29.08.2019.

List the matter on **7th February, 2020**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

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